

L&T GENERAL INSURANCE COMPANY LTD
PROPOSAL AND QUESTIONNAIRE FOR BOILER AND PRESSURE PLANT
INSURANCE

(Information given herein will be treated in strict confidence.)

1. Please fill the form in BLOCK LETTERS and leave one box blank between two words.
2. Please answer all the questions completely. If a particular question is not applicable to you and/or your business please mark that question as not applicable "N/A".
3. Please attach extra sheets wherever the space is insufficient to provide the additional underwriting information. Put a (√) mark wherever applicable.
4. 'You/Your' wherever used in this proposal means the "Proposer" considered for this insurance
5. Kindly contact the Company's Office or Agent for any doubts or clarifications on the proposal form.

Note: The liability of the Company does not commence until this proposal has been accepted by the Company and the premium paid.

S. No.	Details	Answer
1.	a) Name & Address of the Insured	a)
	b) Work Address (Site of the Property to be Insured)	b)
2.	a) Period of Insurance -	
	b) From _____ to _____	
3.	Total Sum Insured	Rs.

4. A) BOILER AND PRESSURE PLANT -

S. No.	Location	Description – Maker's Name, Maker's No., Capacity	Registration Number	Year of Make	Sum Insured

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B) SURROUNDING PROPERTY OF THE INSURED
INCLUDING PROPERTY HELD IN TRUST OR
COMMISSION

C) LEGAL LIABILITIES TO THIRD PARTIES

a) Personal Injury Rs.

b) Property Damage Rs.

D) On payment of additional premium
do you wish to cover the following? If Yes provide Limits of
Indemnity

a) Express freight (excluding airfreight), Overtime
and Holiday rates of wages. Rs..... No

b) Airfreight. Rs..... No

c) Owner's Surrounding Property. Rs..... No

d) Third Party Liability. Rs..... No

i) Any one Accident Rs.....
ii) Any one Year Rs..... No

e) Additional Customs Duty. Rs.....

a) In case of Boiler, state if it is Water tube type? a) ☐ Yes No

b) If so, what is the evaporative capacity per hour b)

6. State how Boiler is fired, e.g. Oil, Gas Coal or
Pulverized fuel.

7. a) Do you wish to include the main steam piping?

☐ Yes ☐ No

b) If so, state whether cover required within 20
meters or 100 meters radius of the Boiler ☐ 20 m ☐ 100 m

8. a) Are all the items in good condition? ☐ Yes ☐ No

- b) Give particulars of any defects. b)
9. a) Which items of Plant are subject to periodical inspection? a)
- b) By whom are they inspected, and at what intervals? b)
- c) Date of last inspection, working pressure approved, and period of such approval (attach copy of last report). c)
10. a) What is the maximum load on safety valve per square inch? a)
- b) What is the working pressure? b)
11. a) Are the Boiler Attendant solely employed on the Boiler Plant? ☐ Yes ☐ No
- b) What are their qualifications? b)
- c) What proportion of their time is given to other duties, if not solely employed on the Boiler Plant? c)
12. a) Is the Boiler Plant now Insured? ☐ Yes ☐ No
- b) If so, state name of Insurer, and date policy expires. b)
13. a) Has the Boiler Plant at any time been insured by you? a) ☐ Yes ☐ No
- b) If so, state name of Insurer, and date of policy expired? b)
14. In respect of Boiler Insurance, has any Insurer -
- a) permitted withdrawal of or declined any proposal from you? OR a) ☐ Yes ☐ No
- b) cancelled or refused to renew your policy? b) ☐ Yes ☐ No
- Note - Name of Insurer to be stated.
15. a) Have you ever had an accident to your Boiler Plant? a) ☐ Yes ☐ No

- b) If so, give full particulars on separate sheet. b)
16. Have your any Boiler Plant in use other than that specified in the schedule? ☐ Yes ☐ No
17. a) Are any of the Boilers shown in the proposal automatically controlled? a) ☐ Yes ☐ No
- b) If so, which ones? b)
18. a) Is any of the automatically controlled Boilers not under continuous supervision by person competent to operate it? a) ☐ Yes ☐ No
- b) If so which ones b)
19. Is Boiler under regular and frequent supervision whilst working? ☐ Yes ☐ No

I/We, the undersigned hereby declare that the above statements and particulars are true and complete and I/We declare and agree that this declaration and the answers given above shall be held to be promissory and shall be the basis of the contract between me/us and the Company.

Place _____

Date _____

Proposer's Signature _____

PROHIBITION OF REBATES –

(Under Section 41 of Insurance Act 1938):

- i) No person shall allow or offer to allow, either directly or indirectly as an inducement to any person to take out or renew or continue an insurance in respect of any kind of risk relating to lives or property, in India, any rebate of the whole or part of the commission payable or any rebate of the premium shown on the policy, nor shall any person taking out or renewing or continuing a policy accept any rebate, except such rebate as may be allowed in accordance with the published prospectuses or tables of the Insurer.
- ii) Any person making default in complying with the provisions of this Section shall be punishable with fine, which may extend to five hundred rupees.